

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**INDORE BENCH AT AHMEDABAD**

ITEM No. 113

(MP) IA 166 of 2020 in TP 246 of 2019 [CP(IB) 515 of 2018]

**Order under Section 66 & 67 IBC**

**IN THE MATTER OF:**

Shikar Chand Jain Liquidator of Dhanlaxmi Solvex Pvt Ltd .....Applicant

V/s

Rajendra Manglani & Ors .....Respondent

**Order delivered on ..17/06/2021**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)

Mr.Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant :

For the IRP/RP :

For the Respondent :

**ORDER**

**(through video conferencing)**

As per order dated 19.04.2021 issued by the Registrar, NCLT, New Delhi, due to sharp increase in COVID-19 cases throughout the country, it has been decided to take up urgent hearing through Video Conference w.e.f. 20.04.2021 at all Benches.

List on 30.07.2021.

  
**VIRENDRA KUMAR GUPTA**  
**MEMBER (TECHNICAL)**

  
**Dr. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**